

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 466/2016

IN THE MATTER OF:

M/s Subh Builders Pvt. Ltd.

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 560(6)

Order delivered on 24.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Satinder Singh Bawa, Advocate

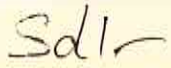
For the RESPONDENT :- Mr. Praveen Kumar Jain, Advocate


For the RD(NR)Delhi / ROC Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the Petitioner is present. Learned Counsel for the ROC is present. It is represented by the learned counsel for the petitioner that he is not willing to file a rejoinder as prayed before the Hon'ble High Court Order dated 08.11.2016 and as recorded by the Hon'ble High Court. It is seen from the records that an application for consideration of delay as well as an affidavit have been filed by the ROC. It is represented by the Learned Counsel for the petitioner that copy of the same has not been served. The copy of the same it is represented by the learned representative of ROC has been served to the Learned Counsel for the petitioner. However, it is pointed out by the Learned Counsel for the Petitioner that only the copy of the application has been handed over. However, in relation to the affidavit filed by the ROC the same has not been made available. Let the copy of affidavit be furnished to the Learned Counsel for the petitioner before the next date of hearing.

Post the matter on 14th September.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**